

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1136/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

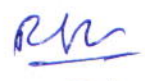
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE PARTIES: MIS Healthcare Pvt.Ltd
V/s.
AGFA Healthcare India Pvt.Ltd..

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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32.	Adv. R. S. Kazi	Adv. for Petitioner	
32	Adv. Opsam	Adv. for Resp	

ORDER

C.P. No. 1136/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. From the side of the Petitioner a Memo of Withdrawal is moved today and the reason of Withdrawal is as per the Application of Withdrawal is as under :-
"(3) *That inadvertently, before filing of this Application the Statutory Notice under Section 8 of the Insolvency and Bankruptcy Code, 2016, as required to be served upon the Corporate Debtor was not served.*
(4) *That, for the above reason it is mandatory for me to withdraw the above application and serve upon the Corporate Debtor the requisite Statutory Notice under section 8 of the Insolvency and Bankruptcy Code."*
3. In this Application for Withdrawal a prayer is also made to grant liberty to the Petitioner to file Fresh Application against the same Corporate Debtor in respect of the same transaction.

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4. From the side of the Respondent the Learned Advocate has stated that liberty can be granted to file Fresh Application, if Law permits, not beyond that.
5. On hearing both the sides the Petitioner is allowed to Withdraw the Petition with a liberty that a Fresh Petition can be filed, if permitted under the provisions of the Insolvency Code.
6. The Petition is allowed to be Withdrawn, hence disposed of accordingly. Consigned to the Records.

Sd/ -

Bhaskara Pantula Mohan
Member (Judicial)

08.11.2017

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Sd/ -

M.K. Shrawat
Member (Judicial)